

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.12
C.P. (IB).No.31/BB/2024

IN THE MATTER OF:

M/s. Surfer Technologies Pvt. Ltd. ... Petitioner
Vs.
M/s. Think and Learn Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Dhruv Suri
For the Respondent : Shri Yashowardhan

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent
2. Ld. Counsel for the Petitioner argued the matter. Ld. Counsel for the Respondent seeks short accommodation on the ground that the arguing counsel is not available today.
3. It is noticed that the Respondent has not yet complied with para 2 of the order dated 01.05.2024. Therefore, further five days' time is granted to the Respondent to file a memo enclosing the proof of payment in the Registry. It is made clear that only after filing the proof of payment, the objections will be considered.
4. List the matter on **03.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma